

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/942/2020**

**DATED THIS THE 07<sup>TH</sup> DAY OF DECEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

**HON'BLE SMT AJANTA DAYALAN, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

Yogeshwar Sharma,  
Aged 58 years,  
S/o Sh. Suraj Mani Sharma,  
ETO, O/o Assistant Excise and  
Taxation Commissioner, U.T. Chandigarh,  
Additional Town Hall Building, Sector – 17,  
Chandigarh, R/o House No. 156,  
Sector – 12 A, Panchkula 134 109

....Applicant

(By Advocate Shri R.K. Sharma)

Vs.

1. Union Territory, Chandigarh  
Through its Adviser to the Administrator U.T. Chandigarh.

2. Secretary, Excise and Taxation,  
Union Territory Secretariat, Sector 9, Chandigarh.

3. Excise and Taxation Commissioner, U.T.,  
Sector 17, U.T. Chandigarh.

4. Assistant Excise and Taxation Commissioner,  
U.T. Chandigarh, Sector 9, Chandigarh

.....Respondents

(By Advocate Shri Arvind Moudgil)

**ORDER (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

After arguing the matter for some time, learned counsel for the applicant wishes to withdraw the present Original Application with liberty to file a fresh one on availability of cause of action to him.

2. The OA is dismissed as withdrawn with liberty as aforesaid.

**(AJANTA DAYALAN)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**

/ksk/